

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(through web-based video conferencing platform)

ITEM No.12
C.P. (IB) No.21/BB/2023

IN THE MATTER OF:

M/s. Fortigo Network Finance Pvt. Ltd. ... Petitioner
v.
The ROC, Karnataka ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 30.08.2023

CORAM:

DR. N.V. RAMAKRISHNA BADARINATH
HON'BLE MEMBER (JUDICIAL)

SH. SANJAY PURI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Amarnath Ambati
For the ROC : None

ORDER

1. Heard Shri Amarnath Ambati, learned PCA for the Petitioner and none for the Authorities.
2. The learned Counsel for the Petitioner states that he has filed a compliance memo. But the same is not on record. The Counsel is directed to ensure the compliance has been placed on record, before the next date of hearing.
3. List the matter on **03.10.2023.**

Sd/-
(SANJAY PURI)
MEMBER (TECHNICAL)

Sd/-
(N.V. RAMAKRISHNA BADARINATH)
MEMBER (JUDICIAL)